

\204

SLP(C)No. 21906-21908 OF 2002

ITEM No.20

Court No. 6

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.21906-21908/2002

(From the judgement and order dated 20/06/2002 in WA 7766/01, WA 7767/01 & 7768/01 of The HIGH COURT OF KARNATAKA AT BANGALORE)

M/S. MAHESH EXTRUSIONS LTD.

Petitioner (s)

VERSUS

DEPUTY COMMNR. OF COMMERCIAL TAXES & ANR

Respondent (s)

(With prayer for interim relief and office report)

Date : 29/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s)

Mr. E.C. Vidya Sagar,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.J
.SP2

Leave granted. Printing is dispensed with. The appeal shall be heard on the SLP Paper Book. Parties may file additional documents, if any, within six weeks. Original record need not be requisitioned.

Tag with CA Nos.1366-1374/2001 @ SLP(C) Nos. 2474-2482/2001.

.SP1

(P.D. Balodi)
Court Master

(Radha R. Bhatia)
Court Master